

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No.2144 of 2013

Gauri Shankar Pandey	Petitioner
	Versus			
1. The State of Jharkhand				
2. Shiv Narayan Sah	Opposite Parties

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner	: Mr. Sudhir Kumar Roy, Advocate
For the State	: Mr. Kaushik Sarkhel, G.A. V Mr. Jitendra Pandey, A.P.P.

07/25.03.2021 Heard Mr. Sudhir Kumar Roy, learned counsel for the petitioner and Mr. Kaushik Sarkhel, learned counsel for the State.

This criminal miscellaneous petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Status report has been received whereby it has been informed that the case has been disposed of by way of acquittal by order dated 05.03.2013.

Contention of learned counsel for the petitioner is that the petitioner has been summoned under Section 319 Cr.P.C. By the impugned order, the case has been split up. He submits that the case of the petitioner is still pending.

In that view of the matter, petitioner as well as State are directed to take instruction and file affidavit.

(Sanjay Kumar Dwivedi, J.)

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